

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1261

ANSWERED ON:12.12.2013

LAND REFORM POLICY

Dhruvanarayana Shri R. ;Gulshan Smt. Paramjit Kaur;Krishnaswamy Shri M.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of landholding by Scheduled Castes (SCs) in the country, State/UT-wise;
- (b) whether the landholding by SCs in the country is very low;
- (c) if so, the steps taken by the Government to improve the situation;
- (d) whether the Government proposes to frame a new land reform policy for the country; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI LAL CHAND KATARIA)

(a) & (b): As per National Sample Survey Report No.543, a Statement giving details of landholding by Scheduled Castes (SCs) in the country, State/UT wise is at Annexure.

(c): The Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. However, the State Governments/UT Administrations have been requested from time to time for effective implementation of land reform programmes/schemes including distribution of ceiling surplus land to the eligible rural poor.

(d) & (e): A draft National Land Reform Policy has been prepared by the Ministry of Rural Development, Department of Land Resources and suggestions and comments have been invited from the State Governments and from the members of civil society. The details of the aforesaid Policy is available on the website of the Department of Land Resources i.e. www.dolr.nic.in.